

Refractory and Ceramic Units

2200. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to close down the Refractory and Ceramic units of M/s. Burn Standard Company Limited in West Bengal;

(b) if so, the reasons therefor;

(c) the number of officers and employees of these units availed of Voluntary Retirement Scheme till date; and

(d) the total cost of litigation involving the employees of R/o division of the company since its nationalisation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). M/s. Burn Standard Co. Ltd. decided in 1984 to close down its two units viz. Raniganj No. 2 Works and Durgapur Works. Accordingly, notice was issued in March, 1984 for closure of these two units. The workers of the concerned units went to the Hon'ble High Court of Calcutta and obtained a stay.

(c) The number of officers and employees of these two units who availed of Voluntary Retirement Scheme till date are as under:

Officers	1
Other category	371

(d) As per the Company's information, the total cost of litigation involving the employees of R & D Division of the Company since its nationalisation is Rs. 15.37 lakhs.

Unauthorised occupation of Government Bungalows by Ex-MPs.

2201. SHRI V. SOBHANADREESWARA RAO WADDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of bungalows or flats under unauthorised occupation of ex-MPs, ex-Ministers, ex-

Governors, VIPs including former Secretaries as on 30th June, 1994;

(b) the names, of these occupants and the outstanding dues against each of them;

(c) the number of bungalows/flats got vacated during 1993-94 and 1994-95 till date;

(d) the steps taken or proposed to be taken to get the remaining premises vacated and to recover the dues from each of them;

(e) the details of such cases pending at present in various courts; and

(f) the steps taken to expedite these cases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) 16 bungalows/flats are in anauthorised occupation of ex-MPs, ex-Ministers, ex-Governors, VIPs including Secretaries in General Pool.

(b) A statement showing the names of these occupants and the outstanding dues against each is attached.

(c) 28 bungalows/flats were got vacated during the year 1993-94 and 1994-95 till date in General Pool.

(d) Cancellation of allotment has been done in all the cases and necessary steps are being taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 to get the premises vacated. All concerned have also been requested to clear the outstanding Government dues.

(e) and (f) In one case of Dr. J.K. Jain, ex-MP, the Court of Addl. District Judge has granted time upto 4.1.1995 to vacate the Government accommodation.

STATEMENT

Details of Bungalows/flats which are under unauthorised occupation of ex-MPs, ex-Ministers, ex-Governors and other VIPs including former Secretaries to Government of India and the arrears of Licence Fee outstanding against them as on 30.6.94

S.No.	Name	Accommodation	Dues as on 30.6.1994 (Rs.)
1.	Sh. Bhisam Narain Singh	C-1/1, Pandara Park	— (Rental liability yet to be fixed)
2.	Sh. K.C. Lenka	5, B.R. Mehta Lane	Nil
3.	Family of Late Sh. Darbara Singh (Ex-MP) (RS)	9, K.M. Marg	15,50,823
4.	Pt. Ravi Shankar ex-MP	95, Lodhi Estate	2,81,658
5.	Sh. M.C. Bhandare ex-MP	3, M.L.N. Marg	53,686
6.	Sh. M. Padmanabhan ex-MP	7, Raisina Road	50,690

S.No.	Name	Accommodation	Dues as on 30.6.1994 (Rs.)
7.	Dr. Subramanian Swamy ex-MP	5, Saldarjang Road	92,720 (Request for retention as Chairman, Labour Standards on International Trade, under consideration).
8.	Sh. Kamal Morarka ex-MP	12, Teen Murti Lane	68,147
9.	Sh. J.K Jain, ex-MP	AB-10, Dr Z H Marg	Nil
10.	Family of late Sh. Bhagey Govardhan, ex-MP (LS)	19, Dr. B D Marg	1,20,449
11.	Sh. M M All Khan	103-105, North Avenue	3,00,177/-
12.	Smt. Amarjit Kaur (widow of Sh. Bhai Saminder Singh, ex-MP)	late B-2, B K S Marg	39,763
13.	Sh. S P. Bagla	C-II/33, Tilak Marg	15,296
14.	Dr. K S Singh	C-I/6, Tilak Marg	1,12,891
15.	Sh Ravinder Naik	6-3, (MS) Shahjahan Road	1,97,661
16.	Sh. S.B Ramesh Babu	2-3 (MS) -do-	1,38,323

Role of Patent in Bio-technological Inventions

2202 DR. ASIM BALA Will the PRIME MINISTER be pleased to state

(a) whether India participated in the international meeting on the 'Role of Patent in bio-technological inventions',

(b) if so, the details thereof,

(c) whether India held any discussion with World Intellectual Property Organisation (WIPO) in this regard, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN DEPTTS. OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) and (b). A national seminar on the 'Role of Patents and Patent information in Promoting Biotechnological Inventions' was organised during November 7-9, 1994 in Delhi jointly by Department of Biotechnology and World Intellectual Property Organization (WIPO) a specialised agency of United Nations, in cooperation with Department of Industrial Development. The seminar was addressed by a total of 10 speakers, 4 deputed by WIPO and 6 from India. About 100 participants comprising university professors, scientists and industry personnel, patent attorneys, experts from Patents Office from India and a WIPO official attended the seminar. The seminar created awareness of the role of IPR issues in development of biotechnology among scientific, academic as well as industrial community of the country.

(c) and (d) No discussion has taken place with WIPO for new patents in biotechnological inventions

Centrally sponsored schemes in Gujarat

2203 SHRI DILEEP BHAI SANGHANI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Gujarat have requested for additional funds for the various Centrally sponsored schemes,

(b) if so, whether the funds made available are in accordance with the demand made therefor; and

(c) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO). (a) to (c). Centrally Sponsored Schemes are formulated by the various Central Ministries in consultation with the State Governments/ Union Territories. These schemes are implemented by the concerned States/Union Territories and are monitored by the concerned Ministry.

In the current year 1994-95, Planning Commission has not received any formal request from Govt. of Gujarat for additional funds for Centrally Sponsored Schemes.

[Translation]

Cases under investigation by CBI

2204. SHRI TARA SINGH.
SHRI NAWAL KISHORE RAI:
SHRI JAGMEET SINGH BRAR:

Will the PRIME MINISTER be pleased to state:

(a) the number of cases registered with the Central Bureau of Investigation during the Current year, till September, 1994,

(b) the number of cases pending for the last two years,

(c) whether the Government have taken steps for the